

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(3)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/48/IB/2017

PETITION NUMBER : CP/531/ (IB)/CB/2017

NAME OF THE PETITIONER(S) : K. PARAMASIVAM (IN THE MATTER OF SRI
MAHARAJA OIL IMPORTS AND EXPORTS)

NAME OF THE RESPONDENT(S) : R. RAGHAVENDRAN (RP)

UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Mr. Aravind Pandian
For P.J. Sri Laxesh.

For Petitioner/Director

MR. S. L.

K. RAMESH
M/s. Ramalingam & Associates
Financial Credit
State Bank of India.

ORDER

RP along with his counsel present. Counsel for State Bank of India present. Counsel for the Director viz., Mr. K. Paramasivam present and submitted the arguments in relation to CA/26/2017. Keeping in view the submissions made, the IRP is directed to file detailed report within a week's time in relation to the Trust which has advanced the loan to the Corporate Debtor which was advanced to other two entities for supply of oil. Counsel for the Director viz., Mr. Paramasivam has filed the Applications Nos.47 and 48. The IRP is directed to file reply in the said Application before the next date of hearing. Matter is posted for arguments. Put up on **13.12.2017 at 10.30 A.M.**

**MEMBER (JUDICIAL)**

ghk